

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Instructions have been issued *vide* Department of Personnel and Training's Office Memorandum No. 36011/5/75-Estt. (SCT) dated 3.5.1975, Office Memorandum No. 36022/20/76-Estt. (SCT) dated 8.9.1976 and Office Memorandum No. 36011/7/80-Estt. (SCT) dated 1.11.1980 to all Ministries/Departments of the Central Government to strictly observe the reservation policy and other Orders relating to representation of reserved categories. *Vide* Office Memorandum No. 43011/153/2010-Estt. (Res.) dated 04.01.2013, instructions were reiterated for setting up of reservation cells and nomination of Liaison Officers in each Ministry/Department for enforcement of orders of reservation in posts and services of the Central Government.

(c) to (e) No specific survey was conducted in respect of the reserved backlog vacancies in various Departments/Ministries of Government of India. However, general instructions have been issued by this Department in June, 2013 to all concerned to make concerted efforts to fill up the backlog reserved vacancies. As per information received by this Department, during April 2012 to October 2014, 9,151 backlog vacancies of Scheduled Castes, Scheduled Tribes and Other Backward Classes were filled up by some major Departments/Ministries which include their attached and subordinate offices and also banks/financial institutions.

Financial support to urban civic bodies

2166. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is contemplating financial empowerment of urban civic bodies in the country; if so, the details thereof;

(b) whether there is any mechanism with the Union Government to monitor the urban development schemes being implemented by States with the central assistance, if so, the details thereof; and

(c) the details of district level review and monitoring committees, meetings of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) project held in various States including Kerala during the last three years and the current year, Statewise; the details of the action taken by the Government on the proposals received from States?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) Sir, the Government recognizes the importance of financial empowerment of urban civic bodies in order to enable them to meet the challenges of urbanization. Towards this objective it

has been supporting implementation of urban sector reforms including property tax reforms, rationalization of stamp duty, implementation of double entry accounting systems, e-governance, levy of reasonable user charges, empowerment of Urban Local Bodies in pursuance of 74th Constitutional Amendment Act and encouraging public private partnerships. The Government has also been advocating innovative means of financing urban infrastructure through the 'Tax free Municipal Bonds' and the 'Pooled Finance Development Scheme' etc. The Thirteenth Central Finance Commission has recommended that local bodies need to be supported through a predictable and buoyant source of revenue substantially higher than the present levels in addition to their own tax revenues and other flows from State and Central Governments. It has recommended award of 1.93% of 2010-15 divisible pool for the Urban Local Bodies which has been accepted by the Government.

(b) The implementation of schemes are monitored by relevant committees constituted for the purpose.

(c) The District Level Review and Monitoring Committees (DLMRC) were constituted with a view to ensuring satisfactory implementation of projects and reforms under Jawaharlal Nehru National Urban Renewal Mission (JnNURM). The DLMRCs were expected to submit the details of their meetings/discussion, to the Urban Local Bodies, State Level Nodal Agencies (SLNAs) and State Governments concerned. The SLNAs were to monitor and ensure action on the recommendations of the DLMRCs and submit report to the respective State Government wherever necessary. Based on these, the State Governments reported issues of significance for the consideration of the Ministry of Urban Development, on which decisions were taken. Therefore, the details of meetings of the DLMRCs and meetings of JnNURM held in States are not available with the Ministry of Urban Development. The JnNURM has come to a close on 31st March, 2014.

House requirement in Delhi and DDA

2167. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of housing requirement in Delhi and whether the Delhi Development Authority (DDA) is not able to fulfil the said requirement; and

(b) if so, the details thereof and the reasons therefor along with the action taken/being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
[SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) and (b) In Master Plan